

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.25/(GOA)/2015
CA No.

CORAM:



Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 26.09.2016

NAME OF THE PARTIES: Mr. Hubert Anthony Lobo

V/s.
M/s. Caricima Enterprises Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Ankit Lohia w/o Shreni Shetty i/b Amb Legal	adv for Petitioner	
2	Mr. A. Pimple with Mr. P.N. Mente i/b Kochhar & Co.	Adv. for the Respondents	

Order

C.P. No. 25/397-398/CLB/MAH/2015

1. Ld. Counsels of both the sides are present.
2. In compliance of the last directions as per order dated 15.07.2016 of NCLT, the Respondent has filed a reply, duly placed on record, however, directed to paginate the Reply properly.
3. For the purpose of filing a rejoinder the Petitioner is seeking time to submit affidavit of the Petitioner stated to be a resident of Canada. Time granted.
4. As per the consent of both the sides, next date of hearing is fixed on 16.11.2016, duly Communicated to both the sides.

Dated: 26.09.2016

Sd/-

Shri M.K. Shrawat
Member (Judicial)